

ADVISORY ON GST PRACTITIONER

CPC Cell of the Zone

- The GSTP applications for Registration that could not be routed to the jurisdictional AC/DC due to the non-availability of pincode-jurisdiction mapping, will be pushed to the CPC officers, on round robin basis, for assigning the correct jurisdiction, as a task. The Officers can assign jurisdiction to these application. On successful assigning, the applications will appear as task to the Jurisdictional AC/DCs.

Jurisdiction Officer

- GST practitioner Applications for Registration, if Authority is selected as 'Centre", by the applicant, will be received by CBEC-GST system. Such applications are made available to respective jurisdictional AC/DC, based on the Pincode entered in the professional Address by the GSTP in PCT-01 or through assignment by CPC officer.
- The jurisdictional AC/DC can view the application along with attached documents and approve the applications. There is also an option to delegate to the subordinate officer for verification and submission of report. The AC/DC can approve the applications with or without the verification report by the subordinate officer.
- If the jurisdictional AC/DC is of the opinion that the application does not pertain to his jurisdiction, the officer can reassign the application to any division within the state through the REASSIGN button.
- Presently, the applications can either be approved or reassigned. There is no option to raise query and reject the application; however the same will be made available soon.
- There is no deemed approval or target date for the practitioner applications.